

ITEM NO.204

COURT NO.1

SECTION IIIA

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

REFERENCE NO.1 OF 2008 U/S 17 (1) OF RIGHT TO INFORMATION
ACT, 2005

IN R/O.SRI JUSTICE MOHD. ASGAR KHAN, U.P.
(with office report)
(for final disposal)

WITH C.A.NO.6716/2008
(With appln.(s) for exemption from filing c/c of the
impugned judgment and intervention and office report)
(for final disposal)

Date: 11/09/2009 These matters were called on for hearing
today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE P. SATHASIVAM

Petitioner in person

For State of U.P. Mr.Gunnam Venkateswara Rao, Adv.

For UOI Mr.Satyakam, Adv.
for Mr.B.Krishna Prasad, Adv.

Mr.Lakshmi Raman Singh, Adv.

Respondent in person

Upon hearing counsel, the Court made the
following:

O R D E R

Eight weeks time is granted for Union of India for
filing its statement.

(G.V.Ramana)
Court Master

(Usha Sharma)
Court Master